

will see that the petroleum Ministry, for example, had a report of the Oil Prices Committee. That report is given in English and it is available since a long time but the Hindi translation was not available and therefore the country has been denied the advantage of having this report because the Hindi translation was not available. And, regarding the Ministry of Steel and Mines, 17 Reports were published by the Ministry last year and only 4 are available both in English and in Hindi because only 4 have Hindi translations. The rest of the 11 reports have no Hindi translations and therefore they are not laid on the Table of the House. My point is this Hindi translation must be given in good time. Until that comes, there should be no delay of laying any report in English so that the Parliament and the country would not be denied the advantage of having those reports. This is my submission and I hope that the Chair will give direction to the Government on these points so that such things are not repeated in future.

MR. DEPUTY-SPEAKER: There is a committee which will go into it. Now, Shri Pratap Chandra Chunder.

ANNUAL REPORTS OF NATIONAL STAFF COLLEGE FOR EDUCATIONAL PLANNERS AND ADMINISTRATORS FOR 1970-71 TO 1974-75 AND FOR 1975-76

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER): I beg to lay on the Table—

(1) A copy of the Report (Hindi and English versions) of the National Staff College for Educational Planners and Administrators, New Delhi, for the years 1970-71 to 1974-75

(2) A copy of the Annual Report (Hindi and English versions) of the National Staff College for Educational Planners and Administrators, New Delhi, for the year 1975-76.

(3) A statement (Hindi and English versions) explaining that (i) Government are in agreement with the above Reports and therefore no separate Reviews being laid and (ii) reasons for delay in laying the Reports.

[Placed in Library. See No. LT-1752/76].

PROF. P. G. MAVALANKAR: I have already made my submission in regard to Items 2 and 3. What is your direction, Sir?

MR. DEPUTY-SPEAKER: There is a Committee which will go into the reasons for the delay.

PROF. P. G. MAVALANKAR: Now, Sir the same thing I want to say with regard to the Ministry of Education. The hon. Minister of Education is my esteemed colleague but I must say that the delay is inordinate and unpardonable. These reports are prepared in 1970-71 to 1974-75. We are getting these after 8 years. If these are to come after 8 years, well, they don't have to come here. We are here for 5 years only. If we cannot get them in our own term, what is the use of having these reports? There is no statement accompanying it, as to why the delay took place. The Minister has not given any reasons for the delay. No reason is given.

MR. DEPUTY-SPEAKER: It is contained there. You please see Item No 4 sub-item (3). Please read the last line.

PROF. P. G. MAVALANKAR: For Items 2 and 3 none, Sir. That is my submission.

MR. DEPUTY-SPEAKER: Now, Shri Ram Kinkar.

URBAN LAND (CEILING & REGULATION) AMENDMENT RULES, 1978

निर्वाण और ब्रह्मस तथा प्रति और पुनर्वास बंधालव में राज्य कमी (की राज्य किकर) : उपाध्यक्ष महोदय, मैं नगर मनि